

(b) The break up of irrigation potential created in Orissa through different sources is as under :

Source	Irrigation Potential Created (in thousand hectares)	
	From Pre-plan era to the end of 1991-92	During 1992-96 (anticipated)
Major & Medium Irrigation Projects	1400.00	93.05
Minor Irrigation Schemes		
(i) Surface water	635.77	68.55
(ii) Ground water	609.61	73.47
Total	2654.38	235.07

(c) Yes, Sir.

(d) Ongoing Eighth Plan Projects of Orissa, namely Upper Indrawati and Upper Jonk, envisage creation of irrigation potential of 218 thousand hectares and 16 thousand hectares respectively which will benefit drought prone areas also.

(e) Ninth Five Year Plan targets and outlays are yet to be finalised by the Planning Commission.

#### Adulteration in Cooking Oils

3337. PROF. AJIT KUMAR MEHTA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have made any toxicological evaluation of the various kinds of cheap cooking oils being marketed in the country to know the contents of impurities causing health hazards;

(b) if so, the details thereof; and

(c) the measures taken by the Government to check the adulteration in the cooking oils?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) and (b). Survey carried out by the field offices of Dte. of Vanaspati Vegetable Oils and Fats under the Ministry of Food and Civil Supplies & Consumer Affairs and Public Distribution on quality of edible oils collected from retail shops from various centres of the country have not revealed presence of any impurities causing health hazards.

(c) Standards of edible oils have been prescribed under provisions of Prevention of Food Adulteration Act, 1954 and Rules, 1955. The Food Health Authorities of States/UTs enforcing the provisions of PFA Act & Rules have been urged to keep a strict vigil on the quality of edible oils marketed in the country.

#### Irrigation Capacity

3338. SHRI PREM SINGH CHANDUMAJRA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether it is a fact that the target of generating irrigation capacity of all the Five Year Plans started in the country till now was fixed at 86.99 m. hectare;

(b) if not, the facts in this regard;

(c) the expenditure incurred by the Government to achieve this target during Seventh Plan and Eighth Plan so far; and

(d) the estimated irrigation capacity generated after implementing all the Five Year Plans and the projected additional irrigation capacity during the Ninth Five Year Plan?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Yes, Sir.

(b) Does not arise.

(c) The expenditure incurred by the Government to achieve this target during the Seventh Five Year Plan and during the first four years of Eighth Five Year Plan are as under :

Plan Period	Expenditure (in Rs. crores) on creation of irrigation potential
During VII Plan	14225.64
During Annual Plans (1990-92)	7139.63
<i>During VIII Plan (1992-97)</i>	
1992-94	8805.62
1994-96	1242.54 (anticipated)

(d) The estimated cumulative irrigation potential (capacity) likely to be generated at the end of the Eighth Five Year Plan (1992-97) is 74.29 million hectares excluding potential created during pre-plan era. The targets and outlays for the Ninth Five Year Plan are yet to be finalised by the Planning Commission.

#### N.H. in Tamil Nadu

3339. SHRI K. KANDASAMY : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government have accorded approval to construct National Highway in Rajaji district, Namakal town in Tamil Nadu;

(b) if so, the time by which this work is likely to be executed; and

(c) the reasons for delay in undertaking the said work?

THE MINISTER, OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (c). Perhaps the hon'ble Member is referring to the construction of Namakal Bypass in Tamil Nadu. An estimate of Rs. 83.11 Lakh for land acquisition of this Bypass has been sanctioned in Nov. 92. The land acquisition is in progress and is likely to be completed March, 97.

Due to paucity of funds it has not been possible to take up the work in the VIII Plan. However the State PWD has been asked to take up the work on Build, Operate and Transfer basis.

[Translation]

#### Ram Sagar Dam Project

3340. SHRI MANHARAN LAL PANDEY : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether applications were received on 25th October, 1996 for the implementation of the rules of Narmada Sagar meant for compensation and rehabilitation of the displaced persons of Ban Sagar Dam project of Madhya Pradesh being shared by Uttar Pradesh and Bihar also;

(b) if so, the action taken thereon;

(c) whether the Government of Madhya Pradesh have ordered to Ramnagar and other villages falling under submerged area to vacate in January 1997;

(d) if so, whether the Union Government would provide protection/rehabilitation to the affected persons and other required compensation/facilities; and

(e) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) and (b). Government of Madhya Pradesh have received the applications for compensation and rehabilitation of the displaced persons of Bansagar dam Project of the lines of Narmada Dam project. These applications are under consideration of the Government of Madhya Pradesh.

(c) No, Sir.

(d) and (e). Does not arise.

#### Mohane Water Reservoir Project

3341. SHRI DHIRENDRA AGARWAL : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether a draft of pending Mohane Water Reservoir Project Mohan-Pur Barachatti division of Gaya District in Bihar had been sent to Bihar Government for amendment according to the fixed guidelines in June

1988 by Central Water Commission after conducting its technical economic evaluation:

(b) if so, whether the said draft has been received back from Bihar Government after necessary amendments;

(c) if so, when the same was received; and

(d) if not, the efforts being made by the Government to get back that draft from the State Government?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Yes, Sir. The State Government was requested by Central Water Commission to modify the project report and submit after incorporating compliance to their comments.

(b) No, Sir.

(c) Does not arise.

(d) The Central Water Commission conducts review meetings periodically for sorting out outstanding issues in respect of such projects.

[English]

#### CGHS Facility

3342. SHRI HARIN PATHAK : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether medical services being provided to the Central Government employees and VIPs in the CGHS dispensaries, New Delhi have deteriorated;

(b) whether beneficiaries who come for treatment are turned away by some doctors to their junior colleagues;

(c) whether complaints have been received from beneficiaries against the doctors since last year; and

(d) if so, the action taken to motivate doctors to examine patients willingly and not to turn them away under one pretext or the other?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) No, Sir, Medical services provided by CGHS have not deteriorated. It is a constant endeavour of CGHS to improve the services being provided by it. Lately, several initiatives like recognition of private hospitals under CGHS to give beneficiaries access to medical facilities of their choice, rationalization of rates of reimbursement for major medical procedures/artificial appliances, simplification of procedure for reference to referral etc. have been taken towards this end.

(b) to (d). No such complaints have been received. Rather, the CGHS beneficiaries can choose any of the doctors present in the dispensary on a particular day for consultation.

Incharges of dispensaries are directed to lay emphasis on courtesy and a human approach in dealing with patients.